

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 598
TO BE ANSWERED ON FEBRUARY 06, 2025**

ENCROACHMENT ON GOVERNMENT LANDS

No. 598. SMT. MANJU SHARMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is true that encroachment on Government lands in various regions of the country is done due to carelessness of the concerned authorities;**
- (b) if so, the reason for not recovering compensation from the authorities when houses built on Government lands are demolished; and**
- (c) whether the Government proposes to take any steps to check such encroachment on Government land and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI TOKHAN SAHU)

- (a) No. Encroachment on Government lands is not solely due to carelessness of the authorities concerned. There are many reasons for encroachment on Government lands, including technical encroachment due to litigation.**
- (b) As in above. Hence, the question does not arise.**
- (c) Regulation of land use and town planning are State subjects and matters related to illegal encroachment of Government land fall under the jurisdiction of the respective State Government/Union Territory (UT). However, as far as properties of Land & Development Office of the Ministry of Housing and Urban Affairs in Delhi are concerned, cases of encroachment are dealt through administrative action and instrumentalities like the Public Premises (Eviction of Unauthorized Occupation) Act, 1971.**
